

## Annexure - 3

Name of the Corporate Debtor: Krishna Knitwear Technology Limited				Date of commencement of CIRP : 13.01.2020				List of creditors as on : 10.05.2021						
List of secured financial creditors (other than financial creditors belonging to any class of creditors)														
(Amount in Rs.)														
Sr. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amt. of claim admitted	Nature of claim	Amount covered by Security interest	Amount covered by Guarantee	Whether Related Party	% of voting share in coC					
1	Indian Bank (Erstwhile Allahabad Bank)	12.02.2020	1,34,40,82,244	1,34,40,82,244	TL, WCTL, FITL, Others	Fully Secured	Note-1	NO	4.72	0	0	0	0	-
2	Union Bank of India (Erstwhile Andhra Bank)	06.02.2020	3,39,98,04,933	3,39,98,04,933	OCC AND FITL	Fully Secured	Note-1	NO	11.93	0	0	0	0	-
3	Bank of India	10.02.2020	84,40,86,018	84,38,33,815	WCTL, Others	Fully Secured	Note-1	NO	2.96	0	0	2,52,203	0	-
4	Bank of Maharashtra	13.02.2020	52,17,61,717	52,17,61,717	CC, WCTL, EC, Others	Fully Secured	Note-1	NO	1.83	0	0	0	0	-
5	Canara Bank (Includes Syndicate Bank Claim due to merger)	13.02.2020	1,33,56,74,738	1,33,56,11,330	OCC, FITL, OTHERS	Fully Secured	Note-1	NO	4.69	0	0	63,408	0	-
6	Bank Of Baroda (Dena Bank)	13.02.2020	1,65,31,48,361	1,65,31,48,361	CC, FITL, Others	Fully Secured	Note-1	NO	5.8	0	0	0	0	-
7	Punjab National Bank (Includes Oriental Bank of Commerce's Claim due to merger)	06.02.2020	3,25,75,84,977	3,25,74,45,514	TL, WC, Others	Fully Secured	Note-1	NO	11.43	0	0	1,39,463	0	-
8	Punjab and Sindh Bank	13.02.2020	1,23,45,48,420	1,23,45,48,420	CC, WC, Others	Fully Secured	Note-1	NO	4.33	0	0	0	0	-
9	State Bank of India	12.02.2020	1,83,02,07,807	1,83,02,07,807	CC, FITL, Others	Fully Secured	Note-1	NO	6.42	0	0	0	0	-
10	J & K Bank Limited	12.02.2020	38,30,86,667	38,29,88,804	CC/WDCL/FITL	Fully Secured	Note-1	NO	1.34	0	0	97,863	0	-
11	UCO Bank	07.02.2020	1,24,87,71,175	1,24,87,71,175	CC/TL/FITL	Fully Secured	Note-1	NO	4.38	0	0	0	0	-
12	Indian Overseas Bank	05.02.2020	1,40,62,18,767	1,40,62,18,646	CC/Term Loan	Fully Secured	Note-1	NO	4.93	0	0	121	0	-

TL: Term Loan, FITL: Funded Interest Term Loan, WC: Working Capital CC: Cash Credit

Note-1 Amount covered by Guarantee not specified separately in claim form

Note-2 Details of claims are mentioned as per the record handed over by erstwhile RP

**DETAILS OF THE SECURITY INTEREST AS MENTIONED IN THE CLAIM FORM(S)**

**Krishna Knitwear Technology Limited (In CIRP)**

Name of Financial Creditor	Details of Security Interest
Bank of Baorda	As per the claim form details of security interest are available with the lead Bank
Bank of India	<p><b><u>Detail of Securities:</u></b></p> <p><b><u>Principal</u></b> Working Capital (FBL + NFBL)</p> <p><b><u>Primary:</u></b> First pari passu charge on stocks and Book debts.</p> <p><b><u>Collateral:</u></b> Second pari passu charge on fixed assets of the Company excluding assets with specific charge of other lenders</p>
Bank of Maharashtra	<p>Details of securities as per Cash Credit/ Working Capital Demand Loan</p> <p><b><u>Principal:</u></b> Hypothecation of inventory &amp; Book debt, First Pari passu charge with other consortium members. <b><u>Collateral:</u></b> Second pari passu charge with other Consortium lenders on entire fixed assets of the Company. Some other details as mentioned in Exhibit-D</p>
Canara Bank	<p><b><u>Primary for OCC / FITL:</u></b> Hypothecation of stock and book debt belonging to the company for working Capital limits of the first charge on pari passu basis with other working capital consortium members.</p> <p><b><u>Collateral for OCC / FITL:</u></b> Pari passu 2nd charge on fixed Assets of the Company including capital work in progress.</p> <ol style="list-style-type: none"> <li>1. Survey No. 59/1, 65P silvassa, village Samarvani, dadra &amp; Nagar Haveli</li> <li>2. Survey No. 59,70/1,70/4, &amp; 70/5 Dan udyog sahakari sangh, Silvassa, village Aml, Dadra &amp; Nagar Haveli</li> <li>3. Survey No. 63,67 &amp; 67 TTC Indl Estate, Mahape, Navi Mumbai</li> <li>4. 65, Krishna Nagar,village samarvani, Silvassa, Dadra &amp; Nagar Haveli.</li> </ol>
Syndicate Bank (Now Merged with Canara Bank)	<p><b><u>Primary:</u></b> First pari passu charge on Company's movable and immovable assets present and future for expansion of project along with other lenders Value: 230.01 Crore Date of Valuation report/Basis: Vastukala Valuers dated 08.08.2017</p> <p><b><u>Collateral:</u></b> Pari passu charge in respect of all the rights, title, interest benefits, claims and demands of the company in respect of project contracts, licenses. Second charge on pari passu basis with other term lenders on the current assets of the Company Value: 79.32 Crores as per ABS 2017</p>
Indian Bank (Erstwhile Allahabad Bank)	<p><b><u>Term Loan: (As per sanction letter 04.04.2011)</u></b></p> <p><b><u>Primary:</u></b> Joint 1st mortgage/hypothecation charge over all the immovable/movable fixed assets of the Company, both present &amp; future, situated at Silvassa, UT of dadra &amp; Nagar Haveli and Navi Mumbai, on pari passu with other terms lenders of the Company.</p>

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	<p><b>Collateral:</b> a) Joint 1st Charge in respect of all rights, title, interest, benefits, claims and demands of the Company in respect of project Contract, license and Government Authorization on pari passu basis with other term lenders of the subject project.</p> <p>b) Joint second charge over the Company's current Assets, both present and future, on pari passu basis with other term lenders of the Company.</p> <p><b>Working Capital:</b></p> <p><b>Primary:</b> Joint first hypothecation charge over entire stocks, Book-debts and all other current Assets of the Company, both present and Future, ranking pari passu with other consortium Banks.</p> <p><b>Collatral:</b> Joint second charge on the fixed assets of the Company ranking pari passu with other consortium Banks. (In addition Counter Guarantee of the Company &amp; Cover under GLH/JLH would be obtained to cover the Bank Guarantee Limit)</p> <p><b>Name of the Guarantor:</b></p> <p>1) Shri Pravin kumar Tayal 2) Shri Naveen kumar Tayal Shri Sanjay kumar Tayal</p>
Indian Overseas Bank	<p><b>Prime Security:</b></p> <p>Working Capital: First paripassu on the current assets of the company with other Working Capital lenders. Term Loan/FITL I &amp; II:</p> <p>i) Mortgage of the immovable properties of the Company situated at Silvassa, Navi Mumbai on first pari-passu basic with other term lenders.</p> <p>ii) First pari-passu charge on the Company's movable fixed assets (present &amp; future) including all the plant &amp; Machinery, motor vehicles &amp; other equipement with other term lenders.</p> <p><b>Collateral Security:</b></p> <p>Working Capital: Second pari-passu mortgage / Charge on the fixed assets of the Company (both present &amp; future) with the other banks extending the WC.</p> <p>Term Loan/FITL I &amp; II:</p> <p>i) Second pari-passu charge with term lending banks/FIs on the current assets of the Company, both present &amp; Future, first charge being held by banks extending WC facilities;</p> <p>First pari passu charge with banks/FIs in respect of all rights, title, interest, benefits, claims &amp; demands of the Company in respect of the project contract. licenses &amp; governmental organizations.</p> <p>Exclusive Collateral for IOB:</p> <p>Exclusive collateral to our Bank common for 4 companies i.e. M/s Krishna Knitwear Technology Ltd, M/s Jaybharat textile &amp; Real Estate Pvt Ltd, M/s KSL &amp; Industries Ltd &amp; M/s Eskay Knit India Ltd of Tayal group.</p> <p>Exclusive Security IOB:</p>

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	<p>i) All that part and parcel of property Land &amp; buildings owned by M/s KSL &amp; Industries Ltd situated on S.No. 86/2 palkee admeasuring 6000 sq mtr situated at village Samarvarni, UT of Dadra &amp; Nagar Haveli, Silvassa FMV: Rs. 4514 lacs FSV: Rs. 362 Lacs valued by Thitte valuer dated 12.09.2016</p> <p>ii) All that part &amp; parcel of land admeasuring 1035 sq.trs thereabouts together with present &amp; future structures thereon out of the southern side of industrial Plot No. 14 and 15 totally admeasuring 2070 sq.mtrs of survey no. 227 (part) owned by M/s Asahi Fibres Ltd, village Daheli, sanjan Road, Taluka Umbergaon, Dist Valsad. iii)FMV: Rs. 453 Lacs and FSV: Rs. 362 lacs valued by thitte valuer dated 12.09.2016. Above securities are common and exclusive securities for the entire group.</p>
Punjab and Sindh Bank	<p>a) The facility is secured by Primary Security by way of- First Charge by way of hypothecation of raw materials, stock-in-process, finished goods, goods and spares and receivables/book debts on pari passu basis with other working capital banks.</p> <p>b) Additional Security- Second charge over the entire fixed assets of the Company, both present &amp; Future, wherever situated, on a pari passu basis with other lending Banks, the first charge being with term lending banks, the first charge being with term lending institution/Banks.</p>
Punjab National Bank	<p><b>Primary:</b></p> <p>i) For WC Limits: First charge on Current Assets of the Company on pari passu basis with other WC Bankers.</p> <p>2) For term Loan: First charge on Fixed Assets of the Company on pari passu basis with other participating lenders. Collateral: Mortgaged of Block of Assets / immovable properties. Mortgage has been created on the factory Land &amp; Building of the Company as first Charge towards term Loan and second charge towards securing the working Capital limits.</p> <p>Personal Guarrantee:</p> <ol style="list-style-type: none"> <li>1. Shri Pravin Kumar Tayal</li> <li>2. Shri Navin Kumar Tayal</li> </ol> <p>Shri Saurabh Kumar Tayal</p>
Oriental Bank of Commerce (Now PNB)	<p><b>Primary:</b></p> <p>i) All existing term loans and FITL to be secured by first Charge on pari passu basis on fixed assets and second charge on current assets;</p> <p>ii) WC facilitie to be secured by first charge on pari passu basis on current assets and second charge on fixed assets on pari passu basis;</p> <p>iii) Lender having exclusive charge on any particular asset would continue to have their exclusive charge:</p> <p>The promoters shall pledge their entire promoter's holding.</p>

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	<p>Collateral: Personal Gurantee Mr. Navin Kumar Tayal, Mr. Pravin Kumar Tayal and Mr. Sanjay Tayal</p>
State Bank of India	<p><b>Part-I</b> Current Assets: Hypothecation of Goods, Book Debts &amp; Assets (i.e. Current Assets) by way of Pari Passu First Charge in favour of Andhra Bank Consortium as per Sixth Supplementary Joint Deed of Hypothecation dated 20.04.2013. The whole of the current assels of the Borrower, namely stocks of raw materials, stocks in process, semi-finished and finished goods, stores and spares not relating to plant and machinery (consumable stores and spares), bills receivables and book debts and all other movables, both present and future whether now lying loose or in cases or which are now lying or stored in or about or shall hereinafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about of the Borrower's factories, premises and godowns situate at; (a) 65, Krishna Nagar, Samarvani, Silvassa, U.T. of Dadra Nagar &amp; Haveli. (b) 59/70, Dhanudyog Industrial estate, Piperia, (c) Godowns at Malav and (d) Plot No.63,67,&amp; 69, Mahape, Navi Mumbai, or wherever else the same may be or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery however and whosoever in the possession of the Borrower and either by way of substitution or addition.</p> <p><u>II. Fixed Assets</u></p> <p>i. Hypothecation of Fixed Assets by way of Pari Passu Second Charge in favour of Andhra Bank Consortium as per Sixth Supplemental Joint Deed of Hypothecation Dated 20.04.201 3. The whole of the movable property and assets of the Borrower (save and except book debts and Banker's Goods) including all movable plant and machinery (whether fixed or movable whether attached to the lands and premises situated at Divisions/Project situated at Samarvani, Silvassa, UT of Dadra &amp; Nagar Haveli and Navi Mumbai in Maharashtra and/or elsewhere, hereto or not),Machinery spares and stores, tool and accessories and other movables both present and future whether installed or not and whether now lying loose or in case or which are continuance of the security of these present be brought into or upon or be stored or be in about the Borrower's factories, premises and godowns situated lying and being at and pertaining to the Borrower's Divisioni Project situated at Samarvani, Silavssa in UT of Dadra &amp; Nagar Haveli and Navi Mumbai in Maharashtra and/or elsewhere, or to be held by any party to the order or disposition of the Borrower or in the</p>

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	<p>course of transit or delivery howsoever and where so ever and either by way of substitution or addition.</p> <p><b>ii. By way of First Pari Passu charge along with Working Capital Lenders for FITL as per First Supplemental Joint Deed of Hypothecation Dated 20.04.2013;</b></p> <p>The whole of the movable property and assets of the Borrower (save and except book debts and Banker's Goods) including all movable plant and machinery (whether fixed or movable whether attached to the lands and premises situated at Divisions/Project situated at Samarvani, Silvassa, UT of Dadra &amp; Nagar Haveli and Navi Mumbai in Maharashtra and/or elsewhere, hereto or not), Machinery spares and stores, tool and accessories and other movables both present and future whether installed or not and whether now lying loose or in case or which are continuance of the security of these present be brought into or upon or be stored or be in about the Borrower's factories, premises and godowns situated lying and being at and pertaining to the Borrower's Division/Project situated at Samarvani, Silvassa in UT of Dadra &amp; Nagar Haveli and Navi Mumbai in Maharashtra and/or elsewhere, or to be held by any party to the order or disposition of the Borrower or in the course of transit or delivery howsoever and where so ever and either by way of substitution or addition.</p> <p>PART-II</p> <p>(Particulars of the immovable properties mortgaged to the Bank as stated in the documents having reference to the mortgage documents /deeds) [Schedule 'B']</p> <p>Description of Property:</p> <p>All that piece and parcel of an Industrial land and Building situated at Plot No.59,7011,7014 and 70/5, admeasuring 5000 sq mtrs or thereabouts being, lying and situated at Dan Udyog Sahai Sangh Ltd, Amla (Piperia), Silvassa in the Union Territory of Dadra &amp; Nagar Haveli, along with factory shed building having total constructed area 52,000 sq. Ft. All that piece and parcel of an Industrial land and Building situated at Survey No.59/1 admeasuring area 2 hectares 11 Areas or thereabouts being lying and situate at Village Samarvani, Silvassa in the Union Territory of Dadra &amp; Nagar Haveli and bounded by: On or towards East by : Partly by land Survey No. 60/1,59/3,59/4, 59/2 On or towards West by : Partly by land survey No.65,63/2,60,/2/1 On or towards North by : Partly by land survey No.56/2,56/4,and 65 On or towards South by : Road</p> <p>Together with all buildings and structures thereon and all plant</p>
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	<p>&amp; machinery attached to the earth or fastened to anything attached to the earth, both present and future.</p> <p><b>c) Personal Guarantee:</b> (1) Shri Sanjay Kumar S/o Shri Rampratap Tayal (2) Shri Praveen Kumar S/o Shri Rampratap Tayal (3) Shri Navin Kumar S/o Shri Rampratap Tayal</p> <p><b>d) Corporate Guarantee:</b> Nil</p>
J & K Bank Limited	<p><b>Cash Credit &amp; Working Capital Term loan:</b> First Charge on pari passu basis with WC lenders on entire Current Assets of the Company; Second Charge on pari passu basis with WC lenders on fixed assets of the Company;</p> <p><b>FITL:</b> First Charge on fixed assets of the Company and second charge on the current assets of the Company on pari passu with Term/FITL lenders</p> <p>Personal Guarantee of promoter Directors (for all facilities): Mr Pravin Kumar Tayal, Mr Navin Kumar Tayal, Mr Sanjay Kumar Tayal</p>
UCO BANK	<p><b>Primary:</b> For term Loan &amp; FITL: First Charge on the entire fixed assets ranking pari passu with other term lenders. Working Capital: First pari passu hypothecation charge on the current assets with other WC lenders.</p> <p><b>Collateral Security:</b> For Term Loan &amp; FITL: Second pari passu charge on current assets along with other term lenders (1st charge with WC lender). Working Capital: Second pari passu charge on entire fixed assets of the Company.</p> <p><b>Pledge of shares:</b> The promoters shall pledge their entire promoters holding,</p> <p><b>Personal Guarantee:</b> Mr Sanjay Kumar Tayal, Mr Pravin Kumar Tayal, Mr Navin Kumar Tayal, Mr Saurabh Kumar Tayal and Mr Ram Pratap Tayal</p> <p><b>Corporate Guarantee:</b> M/s KSL and Industries Ltd and M/s Cyber Info system &amp; Technologies Ltd</p> <p><b>Additional Collateral Security:</b> The following collateral securities Exclusively charged to UCO Bank in the a/c of M/s KSL &amp; Industries Ltd and extended to cover all the other six accounts of Tayal group namely M/s Tayal Energy Ltd,</p>

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	<p>Global Softech Ltd, KSL &amp; Industries Ltd, M/s Krishna Knitwear Technology Limited, M/s Jay Bharat Textile Ltd, M/s Actif corporation Ltd and M/s Krishna Life Style Technologies Ltd.</p> <p>1. EMTD of property situated at 121/p at village Malav, Sub District and registration district Umbergaon, Dist: Valsad. This property is in the name of shri Ram Pratap Tayal and originally mortgaged in the a/c of KSL &amp; Industries Ltd.</p> <p>2. EMTD of property situated at 91/p at samarvani, UT of dadara Nagal Haveli, village at Silvassa. The Property in the name of KSL and Industries Ltd, this property is originally mortgaged in the a/c of KSL &amp; Industries Ltd.</p>			
<p>ANDHRA BANK (NOW UNION BANK OF INDIA)</p>	<p><b>For Working Capital:</b>          Primary Security: First pari passu charge by way of hypothecation of raw materials, stock-in-process, finished Goods, Goods and spares and book debts along with other current assets with other working capital banks.</p> <p>Collateral Security: Second pari passu Charge over entire fixed assets of the Company with other lending Banks and institution.</p> <p><b>For FITL:</b>  <b>Primary Security:</b> First pari passu charge on fixed assets of the Company with other lending banks and institutions.</p> <p><b>Collateral Security:</b> Second pari passu charge on the current assets of the Company with other lending Banks and institutions.</p> <p><b>Value of Current Assets:</b>          Stock of Inventory and receivables (as per stock statement as per March 2017) Rs. 4.55 Crore.</p> <p><b>Value of Fixed Assets:</b>          Samarvani Unit, Silvassa P&amp;M Rs. 215.70 Cr (as on 16.07.2016), Land Rs. 13.08 Cr (as on 21.03.2017), Building Rs. 3.91 Cr (as on 21.03.2017) Piparia Unit, Silvassa P&amp;M Rs. 19.40 Cr (As on 28.12.2016), Land Rs. 4.25 Cr (As on 28.12.2016), Building Rs. 3.51 Cr (As on 28.12.2016).          Navi Mumbai          P&amp;M only Rs. 34.20 Cr (As on 16.07.2016) Exclusive Security to our Bank</p> <p>Mortgage of the foillowing propertites on exclsuive basis to Andra Bank for the credit facilities sanctioned to KKTL and Eskay Knit as under:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Name of Owner</th> <th>Property</th> </tr> </thead> </table>	S. No.	Name of Owner	Property
S. No.	Name of Owner	Property		

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	details
	1 M/s Madhu Crimpers Pvt Ltd Industrial, Non-agricultural land bearing Survey No. 68, Plot No. 48A at villageAmlI, UT of Dadra & Nagar Haveli
	2 M/s Kaniska Infrastruture Pvt Ltd Industrial, Non-agricultural land bearing Survey No. 66, Plot No. 48A at villageAmlI, UT of Dadra & Nagar Haveli
	3 M/s KSL & Industries Ltd Industrial, Non-agricultural land bearing Survey No. 82/7, Dayat Falia Road, Village-AmlI, Industrial Estate piparia, UTof Dadra & Nagar Haveli